

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.49/(MAH)/2016
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2016

NAME OF THE PARTIES: Dr. Dipti Patankar & Anr.

V/s.
M/s. Joy Hospital Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Rahul Dutta B 1/b

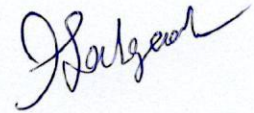
Kalpegh Patil Adv Pratik Rahale
for per



Gaurav Joshi

Adv for R1

R/w Harshwardhan Selgaonkar
adv

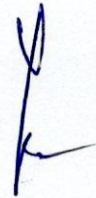


Yash Rishik

Advocate

for Ryp w 4

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Gouresh Mogre

Advocate

for Resp No. 223



ORDER**C.P. No. 49/241-242/NCLT/MB/MAH/2016**

Ld. Counsel for both sides are present.

When this matter has been mentioned, this Bench, having noticed that this Business is in relation to a running Hospital, has suggested the Counsel to try for a solution in between the parties.

For both the Counsel have come forward to work for a solution within 15 days hereof, this Bench hereby posts this matter to trying for a compromise, failing which the Petitioners are at liberty to mention for interim reliefs.

In the meanwhile, the Respondents are directed to file their Reply within 10 days after 15 days, rejoinder if any in one week after reply has been filed.

With the consent of both the parties, list this matter on 13th December, 2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Dated: 24.11.2016

sd/-

V. NALLASENAPATHY
Member (Technical)